

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Racial Attacks on Indians in USA

\*125. SHRI PRAKASH CHANDRA :  
CHAUDHARY RAM PARKASH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether there have been racial attacks on Indians in USA during the last two months ;

(b) if so, the details thereof ;

(c) whether the matter was taken up with the U.S Government ; and

(d) if so, the response of US Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) Yes, Sir.

(b) The Indian community in Jersey City has experienced attacks which have taken the shape of physical assault, damage to property and use of abusive language.

(c) Yes, Sir.

(d) The US State Department has intimated that increased police patrolling has been arranged in the area. In addition meetings of the Human Rights Commission (New Jersey) have been held for discussing the problem and resolving it. The Mayor of New Jersey has issued a statement condemning violence and urging cohesion. The Federal Department of Justice has been involved in discussions with local authorities.

### Prosecution Against Persons Involved in November 1984 Riots

\*126. SHRI C. JANGA REDDY :  
Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons against whom proceedings of prosecution have been

suggested by the Jain-Bannerjee Committee for being involved in November, 1984 riots ; and

(b) the number of the persons prosecuted but convicted or acquitted ?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH) : (a) 9 (Nine).

(b) In view of the injunction issued by the Delhi High Court restraining the Commissioner of Police from registering any such case on the recommendations sent by the Committee no case has been registered so far.

### Rural Courts

\*129. SHRI M RAGHUMA REDDY  
SHRI DHARAM PAL SINGH  
MALIK ;

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any proposal under consideration of Government to set up rural courts in the country ;

(b) if so, the names of the States where such courts are likely to be set up ;

(c) the number of villages in each State where such courts are likely to be set up ; and

(d) their powers and functions ?

THE MINISTER OF LAW AND JUSTICE (SHRI BINDESHWARI DUBEY) : (a) to (d) The Law Commission in its 11th Report has recommended establishment of Gram Nyayalayas. Copies of the report have already been laid on the table of both the Houses of Parliament and also referred to the State Governments/ Union Territories for their comments/ views. So far States/UTs of Madhya Pradesh, Karnataka, Nagaland, Sikkim, Assam, Meghalaya, Goa, Mizoram, Andhra Pradesh, West Bengal, Lakshdweep, Pondicherry, Andaman and Nicobar Islands and Delhi have sent their comments and the remaining States/UTs have been reminded to expedite the matter. The final decision

about the exact details relating to such courts will be taken after receiving replies from all States/Union Territories.

**Non-Acceptance of 15-Point Programme for Minorities by States**

\*131. SHRI G.M. BANATWALLA : Will the Minister of WELFARE be pleased to state :

(a) whether any State has indicated to Union Government its disagreement or non-acceptance of any of the points of the Prime Minister's 15-Point Programme for the welfare of the minorities ; and

(b) if so, the names of such States and the points on which they have disagreed ?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : (a) and (b) No, Sir. However, some States have stated that there is no scope for application of certain aspects of the 15-Point Programme due to non-existence of certain types of problems regarding minorities welfare

**U.S. Know-how for LCA Manufacture**

\*132. SHRI VIJOY KUMAR YADAV : SHRI H.N. NANJE GOWDA :

Will the Minister of DEFENCE be pleased to state the progress made in the Light Combat Aircraft manufacture programme consequent upon the signing of the agreement between India and US for defence technology cooperation in the matter ?

THE MINISTER OF DEFENCE (SHRI K.C. PANT) : The agreement between the Government of India and the US Government on mission area cooperation for LCA was signed on 28 Oct 1987 under the umbrella of Indo-US MOU of 1984. Since the signing of the agreement a Main Frame Computer needed urgently for aero Dynamic Structural and other computations including CAD-CAM, has arrived in Bangalore and is under commissioning.

A number of high technology manufacturers from the US has been cleared to

discuss with India and offer some end use items like brakes, ejection seats etc. These provide us with a wider option on items on that are being purchased.

A clear definition of some of the advanced technologies for the laboratory to laboratory and laboratory to industry cooperation which will find their way to LCA has emerged and negotiations are now on the concluding agreement on these technologies. These are for instance, in fly-by-wire system and in a few other systems associated avionics and displays.

**Reduction in Plan Expenditure**

\*133. SHRI RAM BHAGAT PASWAN: Will the Minister of PLANNING be pleased to state :

(a) the per capita expenditure proposed to be incurred during the Seventh Plan on education, health, large industries and agriculture ;

(b) whether the plan expenditure is likely to be reduced as a result of abatement in plan resource ; and

(c) if so, the items on which reduction is proposed to be made and the percentage of such reduction ?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI P. SHIV SHANKER): (a) The Seventh Five Year Plan Outlays and Per Capital outlays for the sectors of Education, Health, Large Industries and Agriculture are as follows :

Seventh Plan Outly and per Capita outlay at 1984-85 prices

Item	7th Plan Outlay (Rs. Crores)	Per capita outlay (Rs)
Education, Culture & Sports	6382.65	81.3
Health, including medical	3392.89	43.2
Large & Medium industries	19708.09	251.0
Agriculture	10573.62	134.7